

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA No-3980/2014

New Delhi, this the 09th day of September, 2019

**Hon'ble Sh. S.N. Terdal, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

Shri Krishan
S/o Shri Narayan Singh,
Age-59 years, T.N. 27636, Conductor
R/o Village-Babupur, PO-Daultabad,
District-Gurgaon, Haryana. Applicant

(None present)

Versus

Delhi Transport Corporation
Through its Chairman,
IP Estate, New Delhi-110001. Respondents

(through Sh. Karunesh Tandon)

ORDER(ORAL)

Hon'ble Sh. S.N. Terdal, Member (J)

None for the applicant. On 29.05.2019 also, none was present for the applicant. On 24.07.2019, some proxy counsel appeared for the applicant and prayed for time which was granted as a last opportunity and it was recorded that since the matter pertains to the

year 2014, no further opportunity will be granted. Yet today, no one is present.

Hence, the OA is dismissed for non-prosecution. No costs.

(A.K. Bishnoi)
Member(A)

(S.N. Terdal)
Member(J)

/ns/